

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.218 – IA 692 of 2021
Item No.219 – IA 915 of 2023
In
CP(IB) 185 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Indian Overseas Bank
V/s
AMW AutoComponent Ltd

.....Applicant

.....Respondent

Order delivered on 14/09/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

Mr. Tilak Dangi, Advocate for the Resolution Professional.
Mr. Dhruvad Vaghani, Mr. Aditya Mehta, Mr. Ajiz MK, and Mr. Gaurav Jain,
Advocates for CoC/ Respondent No.2
Mr. Nisrag Desai Advocate along with Mr. Aalay Shah, Advocate for the SRA

ORDER

At the request of Ld. Counsel for the Resolution Professional, the matter stands adjourned.

Ld. Counsel for the Successful Resolution Applicant was present and submitted that the application, i.e. IA 692 of 2021, for approval of Resolution Plan is pending.

The Ld. Counsels and the RP are directed to remain present physically on the next date of hearing for arguments.

List the matter on 18.09.2023

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)